

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:383

ANSWERED ON:06.09.2012

AWARD OF BLOCKS UNDER NELP

Hussain Shri Syed Shahnawaz;Semmalai Shri S.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the oil and gas blocks awarded to various companies under the Ninth round of New Exploration and Licensing Policy (NELP), company-wise and location-wise;

(b) the number of such oil and gas blocks that have received clearance from all the Ministries and the actual stage of performance in those blocks;

(c) whether investment in exploration of gas abroad and selling the same in the country after import is more profitable in comparison to indigenous exploration of gas; and

(d) if so, the reaction of the Government thereto?

Answer

MINISTER OF PETROLEUM & NATURAL GAS (SHRI S.JAIPAL REDDY)

(a) to (d). A Statement is laid on the Table of the House.

A Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question no. *383 asked by Shri S.Semmalai and Shri Syed Shahnawaz Hussain to be ed on 06.09.2012 regarding Award of Blocks under NELP.

(a) So far, 19 blocks have been awarded to various companies under the ninth bidding round of New Exploration and Licensing Policy (NELP). Out of 19 blocks awarded, Production Sharing Contracts(PSCs) have been signed for 18 blocks till date. The Company-wise and location-wise details of the awarded blocks are as under:

Sl. Operator Offshore Onland Total
No.

1 ONGC 2 (Western 3 5
offshore) (Gujarat)

2 OIL 1 (Western 2 (Assam) 3
Offshore)

3 GAIL - 1 (Gujarat) 1

4 Bharat Petro - 1 (Gujarat) 1
Resources Ltd

5 British Gas 1 (Western - 1#
Exploration Offshore)
& Production
(India) Ltd.

6 Prize Petroleum - 1 (Tripura) 1

7 Focus Energy - 1 (Rajasthan) 1

Ltd.

8 Deep Energy, LLC - 1 (Gujarat) 3
and 2 (Madhya
Pradesh)

9 Pratibha Oil - 1 (Gujarat) 1
and Natural
Gas Pvt.
Ltd.

10 Pan India - 1 (Gujarat) 1
Consultants

11 Sankalp Oil - 1 (Gujarat) 1
and Natural
Resources Ltd.

Total 4 15 19

PSC to be signed shortly

(b). The above 19 blocks were awarded by Government only after obtaining necessary clearances from the concerned Ministries/Departments. Out of the 18 blocks for which PSCs have been signed, Petroleum Exploration License (PEL) has been granted by the Central Government for 2 offshore blocks and the Contractors have applied to the concerned State Governments for grant of PEL in 12 onland blocks. The PSCs for the remaining 4 blocks were signed on 30.08.2012 and the Contractors are yet to apply for grant of PELs.

(c) and (d). The domestic gas produced under the PSC regime is sold in line with the relevant PSC provisions. The profits from exploration and production abroad are subject to greater uncertainty, different tax laws and profit sharing systems.